

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 040/00213/2019

Date of Decision: 08.07.2019

THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

Sri Biju Borah
Son of late Ghanakanta Borah
Resident of House No. 35, Uzan Bazar
M.G. Road, Guwahati – 1.

.....Applicant

By advocate(s): Mr. H. K. Das

-Versus-

1. Union of India
Represented by the Secretary to the Department of Posts
Government of India, Ministry of Communication, Information
And Technology, New Delhi – 1.
2. The Chief Postmaster General
Assam Circle, Meghdoot Bhawan, Panbazar, Ghy – 1.
3. The Director of postal Services (H.Q. and Marketing), Assam
Circle, Meghdoot Bhawan, Guwahati – 1.
4. The Sr. Superintendent of Post Offices, Guwahati Division,
Meghdoot Bhawan, Panbazar, Guwahati – 1.
5. The Superintendent, Postal Stores Depot, Bamunimaidam,
Guwahati – 781021.

.....Respondents

By advocate(s):

ORDER (ORAL)**MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER:**

On being mentioned by learned counsel for the applicant Mr. H. K. Das, this matter has been taken up today as unlisted.

Learned counsel for the applicant Mr. H. K. Das has brought to my notice that initially vide order dated 29.10.2018, the respondents issued a communication order to applicant to indicate at least three stations for his choice posting. He also stated that in response to the aforesaid communication order, the applicant submitted his option praying for retention at his present place of posting as he is due to retire on 31.12.2019. Thereafter, the respondents issued a promotion cum posting order dated 06.06.2019 by which the applicant at S. No. 18 was promoted to LSG Cadre and he was transferred to Sawkuchi SO. This was followed by another order dated 06.06.2019 by which the incumbent at SI. No. 31 was transferred in place of the applicant. However, the applicant vide representation dated 13.06.2019 has decided not to accept this promotion and asked for continuation of his service in present place of posting.

2. I have gone through the papers submitted by the learned counsel for the applicant. Since the applicant has not accepted the above promotion, in all fairness to him, he should not be disturbed

from present place of posting for a period of one year as per general standing order.

3. Accordingly, O.A. is allowed and disposed of at the admission stage itself. No order as to costs.

**(N. NEIHSIAL)
MEMBER (A)**

BD